

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO. I**

Appeal No. E/1015 & 1016/2010

(Arising out of Order-in-Appeal No. SB/49 & 50/Th-I/2010 dated 29.03.2010 passed by the Commissioner of Central Excise (Appeals), Mumbai-I).
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M/s Wellman Hindustan Ltd.

Appellant

Vs.

Commissioner of Central Excise, Mumbai-I
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Respondent

Appearance:

None

for Appellant

Shri A.B. Kulgod, AC (AR)

for Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL) HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)
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Date of Hearing: 28.11.2018

Date of Decision: 28.11.2018

ORDER NO. **A/88039-88040/2018**

Per: Dr. D.M. Misra

The matter has been listed on 28.6.2018, 02.8.2018, 24.8.2018, 18.10.2018 and today on 28.11.2018.

2. Learned Authorised Representative for the Revenue submits that in spite of notices served on the appellant, none appeared on behalf of the appellant nor there is any request for adjournment.

3. Since the appellants are not interested in pursuing their appeal, the appeals deserve to be dismissed for non-prosecution. Consequently, the appeals are dismissed for non-prosecution. Appeals dismissed.

(Dictated and pronounced in Court)

(S. Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Sinha